

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 305
3(ND)2016
New CA- 76/2024

IN THE MATTER OF:
Ms. Punita Khatter

... **Applicant/Petitioner**

Versus

M/s. Explorers Travels & Tours Pvt. Pvt. Ltd. ...
& ors.

Respondent

Under Section: 397/398

Order delivered on 12.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Rajat Sinha along with Adv. Punita Khatter
in person

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

CA-76/2024: As prayed by the Ld. Counsel appearing for the Applicant the **CA is dismissed as withdrawn.** Nevertheless, on the date already, the Company Petition-3(ND)/2016 be listed high up on the Board.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)